

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.72057 of 2013
Excise Appeal No.72058 of 2013

(Arising out of Order-in-Original No.09/Commr./CE/Kol.III/2012-13 dated 30.10.2012
passed by Commissioner of Central Excise, Kolkata III)

M/s Gena Pharmaceuticals Limited

7/2/1, Thakurpukur (N/W) Road, Kathore, Badu, Kolkata-700128

Shri Vijay Kanoria, Director of M/s Gena Pharmaceuticals Limited

7/2/1, Thakurpukur (N/W) Road, Kathore, Badu, Kolkata-700128

Appellant

VERSUS

Commissioner of Central Excise, Kolkata III

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

None for the Appellant

Shri K.Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75574-75575/2024

DATE OF HEARING : 21.03.2024

DATE OF DECISION : 21.03.2024

Per Ashok Jindal :

When the matters were called, none appeared on behalf of the appellants. Nor any request for adjournment has been received by the Registry. The present matters came up for hearing earlier on several occasions but nobody appeared on behalf of the appellants. Today, i.e.21.03.2024, also, the appellants were absent. It seems that the appellants are not interested to pursue their appeals before the Tribunal. Accordingly, the appeals are dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeals.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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